

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2961
ANSWERED ON:11.12.2012
FENCING ALONG BORDER
Azad Shri Kirti (Jha)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the criteria laid down for fencing along the Indo-Pak border;
- (b) whether land demarcation has been done, keeping in view the territorial integrity of the Indian border;
- (c) if so, the details thereof;
- (d) whether adequate compensation has been paid to the farmers for the land falling beyond the fencing; and
- (e) if so, the details thereof, and if not, the measures taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): The criteria for construction of Border Fencing is generally 150 yards from the International Border (IB) except, where the topography/terrain/ population and settlement constraints compel erection of fencing within 150 yards from IB or beyond. The Indo-Pak International Border is 2300.16 km, out of which BSF is manning 2289.66 km International Border and 10.5 km in Jammu is being guarded by the Army. The Government has sanctioned 2043.63 km Border Fencing along Indo-Pak Border, out of which 1953.50 km has been completed and works in remaining stretch of 83.22 km is yet to be completed.

(b) & (c): The International Border is clearly demarcated along Indo-Pak Border except Line of Control (LOC) in Jammu & Kashmir. The State-wise details of International Border are as follows :

State	Land Border	Riverine Border	Total Length of IB
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Jammu	156.76	45.40	202.16
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Punjab	419.75	133.26	533.00
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Rajasthan	1037.00	Nil	1037.00
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Gujarat	404.00	104.00	508.00
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Total	2017.51	282.66	2300.16
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(d) & (e) As per the available records, the land compensation for fencing along Indo-Pak Border except Jammu Sector, has been paid by the Government. In Jammu Sector, about 44 ft. wide strip of land along 179 km had been occupied for which compensation has not been paid so far. The State Government has been requested many times to provide detailed information so that compensation could

be paid. However, complete information is still not available from State Government of Jammu & Kashmir.